

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.1890 of 2021

Dharmendra Prabhat Construction Pvt. Ltd. Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Binod Singh, Advocate
For the Res. Nos.1 to 5 : Mr. Mohan Kr. Dubey, A.C. to A.G.
For the Res. No.6 : Mr. Amritansh Vats, Advocate

06/06.09.2021 The present writ petition is taken up today through Video conferencing.

On perusal of the minutes of meeting dated 7th April, 2021 held by the Departmental Tender Committee, Department of Water Resources, Government of Jharkhand, it appears that pursuant to the concerned EOI, two bidders namely, M/s Sashi Bala Devi, Garhwa – the respondent no.6 and Dharmendra Prabhat Construction Pvt. Ltd., Palamau (the petitioner) participated in the tender process. It further appears that after rejection of the petitioner's technical bid on the ground of submitting the National Saving Certificate in the individual name, the respondent no.6 was the only bidder left in the said process, however, the Departmental Tender Committee decided to open the financial bid of the said single bidder.

Hence, let a supplementary counter affidavit be filed on behalf of the respondent nos.1 to 5 on the issue as to under what circumstance the decision was taken by the Departmental Tender Committee to open the single financial bid of the respondent no.6.

Mr. Mohan Kumar Dubey, learned A.C. to A.G. appearing on behalf of the respondent nos.1 to 5, prays for and is allowed three weeks' time to file the said supplementary counter affidavit on the aforesaid point.

Put up this case under the heading "**For Admission**" on 4th October, 2021.

Till then, interim order dated 21st May, 2021 shall continue.

(Rajesh Shankar, J.)